

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/3276/2024 C.P. (IB)/1098(MB)2020

IN THE MATTER OF

Kanoria Chembond Private Limited

... Petitioner

Vs

Artedz Fabs Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Assignee: Adv. Shivani Gera (VC)

For the Applicant: Adv. Ranjita Kumari (VC)

ORDER

IA/3276/2024- The prayer in the present IA is for replacement of name of the Liquidator with that of the Assignee i.e. VRSA Consultancy LLP on the basis of the Assignment Agreement dated 16.02.2023. Allowed as prayed for. Accordingly, the IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/178/2024 C.P. (IB)/1098(MB)2020

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MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Assignee: Adv. Shivani Gera (VC)

For the Liquidator: Adv. Nitu Chaturvedi (VC)

ORDER

On the request of the Counsel for the Applicant, adjourned to **09.08.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/